

ê

SLP(Crl.)No. 4787 OF 2003

ITEM No.5

Court No. 5

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 4787/2003

(From the judgment and order dated 21/08/2003 in CRLA 341-SB/88
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

FATEH CHAND

Petitioner (s)

VERSUS

STATE OF HARYANA

Respondent (s)

(With Appln(s). for bail and Office Report)

Date : 23/08/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s)

Mr. S.K. Verma, Adv.

For Respondent (s)

StateMs. Avneet Toor, Adv.

Mr. D.P. Singh, Adv.

Mr. Manu Sharma, Adv.

for Mr. V.K. Garg, Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the respondent accepts notice and prays for two weeks' time to file Vakala
tnama on behalf of the State. In this view, further notice on the respondent is unnecessary.

List this matter after four weeks.

Sarita

(Shelly Sengupta)

Court Master